

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (Special Bench)

Item No.212

CA-151/2021 CA-42/2023 CA-207/2022

In

CP-68/ND/2021

IN THE MATTER OF:

Deepa Sharma & Others

... **APPLICANT/PETITIONER**

Vs.

Trans Asia Auto and General Finance Ltd.

... **RESPONDENT**

SECTION

U/s 71(10)

Order delivered on 06.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rahul Shukla, Ms. Ruchi Krishna, Ms. Anushree
Kapadia, Advocates

For the Respondent : Mr. Shahzeb Ahmed, Advocate

ORDER

CP-68/ND/2021:-

Heard Mr. Rahul Shukla, Ld. Counsel appearing for the Applicant. Mr. Shahzeb Ahmed, Ld. Counsel appearing for the Respondents seeks time to file Vakalatnama and reply affidavit. The Respondents are directed to file Vakalatnama within one week and reply affidavit within two weeks.

Rejoinder, if any, may be filed within one week thereafter.

List the matter on **10.04.2023** for final arguments.

CA-42/2023 CA-207/2022:-

These applications are filed by the Applicant seeking early hearing of the matter. Since the matter is already listed, the Ld. Counsel appearing for the Applicant seeks permission to withdraw the present petition.

CA-42/2023 & CA-207/2022 stand **dismissed** as withdrawn.

CA-151/2021:-

List on **10.04.2023**.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**